

CORRECTED

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.426 /2022  
(Arising out of SLP(Cr1.) 877/2022)

PHOOL CHANDRA YADAV

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

O R D E R

Leave granted.

We have heard learned counsel for parties.

In view of the undisputed fact that the appellant has already served actual custody of 12 years and the appeal has not been heard, we grant bail to the appellant to the satisfaction of the trial Court.

Apart from any other conditions, we direct that the appellant shall report to local police station on the first Monday of every month in the forenoon.

The prayer for bail is disposed of accordingly.

.....J.  
(SANJAY KISHAN KAUL)

.....J.  
(M.M. SUNDRESH)

NEW DELHI  
14<sup>TH</sup> MARCH, 2022.

**REVISED**

**ITEM NO. 29**

## Court 6 (Video Conferencing)

## SECTION II

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**Petition(s) for Special Leave to Appeal (Cr1.) No(s). 877/2022**

(Arising out of impugned final judgment and order dated 04-03-2021 in CRLA No. 509/2010 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

**PHOOL CHANDRA YADAV**

**Petitioner(s)**

## VERSUS

STATE OF U.P.

**Respondent (s)**

(FOR ADMISSION and I.R. )

**Date : 14-03-2022 This petition was called on for hearing today.**

**CORAM :**

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE M.M. SUNDRESH

**For Petitioner(s)** Mr. Pashupathi Nath Razdan, AOR  
Mr. Astik Gupta, Adv.  
Mr. Mirza Kayesh Begg, Adv.  
Mr. Kuldeep Kumar Shukla, Adv.  
Ms. Srishti Dhoundiyal, Adv.  
Mr. Prakhar Srivastav, Adv.  
Ms. Sneha Bairwa, Adv.

**For Respondent(s)** Mr. Shashank Shekhar Singh, AOR

UPON hearing the counsel the Court made the following  
O R D E R

**Leave granted.**

The prayer for bail is disposed of in terms of the signed order.

**(ASHA SUNDRIYAL)**

**( POONAM VAID )**

**ASTT. REGISTRAR-cum-PS**

**COURT MASTER (NSH)**

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[Corrected signed order is placed on the file]
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CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
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For Petitioner(s) Mr. Pashupathi Nath Razdan, AOR  
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Ms. Srishti Dhoundiyal, Adv.  
Mr. Prakhar Srivastav, Adv.  
Ms. Sneh Bairwa, Adv.

For Respondent(s) Mr. Shashank Shekhar Singh, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

The appeal is disposed of in terms of the signed order.

Pending application, if any, stands disposed of.

(ASHA SUNDRIYAL)  
ASTT. REGISTRAR-cum-PS

(POONAM VAID)  
COURT MASTER (NSH)

[Signed order is placed on the file]